

(c) Every Report of the Law Commission is duly considered by the Government of India. All the recommendations in a Report are taken into account in their entirety by the Government while processing the Report. However, some of the recommendations in a Report do not call for any legislative action and also with the passage of time subsequent to the submission of the Report, it becomes essential to have the problems reconsidered afresh in the light of socio-economic changes in the country and developments in the branch of law covered by the Report.

Identity Cards for voters

902. SHRI J. P. GOYAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Election Commission was some time back planning to provide identity cards to all voters in the country;

(b) whether it is also a fact that the Commission is now thinking of abandoning this plan; and

(c) if so, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):

(a) Yes, Sir.

(b) and (c) The Election Commission has, for the present, decided to implement the scheme of photo-identity cards in Sikkim, Nagaland and Meghalaya. The question whether the scheme should be further extended to other States and Union Territories will be decided by the Commission only after a proper appraisal is made by it of the working of the scheme in the above mentioned States.

Transmission of messages in various zones of Delhi Telephones

903. SHRIMATI MANORAMA PANDEY:

SHRI BHAGAT RAM MANHAR:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Order Book (OB) instructions and other messages between Commercial Offices of the Delhi Telephones and their respective exchanges are sent through telex;

(b) if so, what are the reasons therefor;

(c) whether it is also a fact that such exchange of messages is also taking place between the Area Manager's Office (South), Nehru Place, New Delhi and the '63' Okhla Exchange though the distance between them is only about one kilometer;

(d) if so, whether it is also a fact that many OB instructions in the Nehru Place Office remained unattended because the telex machine at the Okhla Exchange was down for several days around mid-July; and

(e) if so, whether any alternative arrangements were made to transmit the instructions, and if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) Yes, Sir.

(b) Transmission of OB instructions on telex is being done with a view to expedite action on the instructions.

(c) Yes, Sir. The '63' Okhla exchange receives and transmits OB's not only from and to the Area Manager (South) but also from and to other offices.

(d) The Teleprinter Machine at Okhla remained faulty from 14th July to 16th July, 1983 only during this period.

(e) Yes, Sir. OB instructions were typed and were collected by Okhla Division

डाक घर एटा में खस-खस टट्टियों का लगाया जाना

904. श्री राम नरेश कुशवाहा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि डाक अधीक्षक एटा ने 1981 में सक्षम अधीकारियों की अनुमति के बिना 40 हजार रुपए की खस-खस की टट्टिया लगाने पर खर्च किया ;

(ख) यदि हां, तो इसके कारण क्या थे ; और

(ग) उसके खिलाफ क्या कार्यवाही की गयी है ?

संचार मंत्रालय में उपमंत्रि (श्री विजय एन० पाटिल) : (क) स (ग) : जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जाएगी ।

Regularisation of squatters colony in West Bengal

905. SHRI RAMKRISHNA MAZUMDAR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Government of West Bengal has regularised the Squatters Colony which is treated as 'Free gift' to the plot holders;

(b) whether it is also a fact that the Central Government have imposed so many conditions for regularising the Squatters Colony which is situated on the land of the Central Government;

(c) how is it that the State and the Central Governments conditions differ for plot holders of the Squatters Colony in West Bengal;

(d) whether it is a fact that even a Central Cabinet Minister has criticised all the conditions of "Lease Deeds" in the public meeting at Calcutta; and

(e) if so, whether Central Government are agreeable to change the conditions of "Lease Deeds" after consultation with the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) Information is being collected from West Bengal Government.

(b) and (c) The land in Government sponsored and approved squatters' colonies is being given to displaced persons free of cost. Instructions were issued to the State Government on 17.5.1974 to confer right and title on displaced persons over lands in Government sponsored and approved squatters' colonies. The land in rural areas was to be given on free-hold basis whereas land in urban areas was to be given on lease-hold basis for a period of 99 years on a nominal ground-rent of Re. 1/- per one hundred square yards of a fraction thereof per annum. These conditions are in accordance with the general policy followed by the Government of India in other areas also.

(d) We are not aware of any such statement made by any Union Minister.

(e) Draft of the lease-deed was finalised in consultation with the representatives of the State Government and it was sent to the State Government on 3rd June, 1982, for implementation.

Implementation of Palekar Award

906. SHRI SYED SHAHABUDDIN: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the progress made in the implementation of the Palekar Award;